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Title: Secretary-General reported the messages from Rajya Sabha that Rajya Sabha at its sitting held on the 17<sup>th</sup> August, 2010 passed the Mines and Minerals (Development and Regulation) Amendment Bill, 2010; the Personal Laws (Amendment) Bill, 2010 and agreed without any amendment to the Energy Conservation (Amendment) Bill, 2010, passed by Lok Sabha on the 4<sup>th</sup> May, 2010.

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

- (i) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Mines and Minerals (Development and Regulation) Amendment Bill, 2010 which has been passed by the Rajya Sabbha at its sitting held on the 17<sup>th</sup> August, 2010."
- (ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Personal Laws (Amendment) Bill, 2010 which has been passed by the Rajya Sabha at its sitting held on the 17<sup>th</sup> August, 2010."
- (iii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 17<sup>th</sup> August, 2010 agreed without any amendment to the Energy Conservation (Amendment) Bill, 2010 which was passed by the Lok Sabha at its sitting held on the 4<sup>th</sup> May, 2010."

2. Sir, I lay on the Table the Mines and Minerals (Development and Regulation) Amendment Bill, 2010; and the Personal Laws (Amendment) Bill, 2010, as passed by Rajya Sabha on the 17<sup>th</sup> August, 2010.

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